

**Through Video Conferencing****CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
JABALPUR****Original Application No.200/388/2021**

Jabalpur, this Tuesday, the 29<sup>th</sup> day of June, 2021

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER  
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

Vishan Swaroop Sharma, S/o Late Shri Shobharam, DoB: 25.12.1937,  
Occupation – Retd. Station Superintendent, R/o D/9, Panchvati Near RSWC  
Godown, Chittorgarh, Rajasthan  
-Applicant

**(By Advocate – Shri S.K. Nandy)**

**V e r s u s**

1. Union of India through General Manager, Western Railway (HQ), Churchgate,  
Mumbai.

2. Divisional Railway Manager, Western Railway, Ratlam Division, Ratlam  
(M.P.) 457001  
-Respondents

**(By Advocate – Shri A.S. Raizada)**

**O R D E R**

**By Ramesh Singh Thakur, JM.**

This Original Application has been filed by the applicant aggrieved by the  
inaction of the respondents in not revising his pension as per the provisions of  
RBE No.17/2019 dated 04.02.2019.

2. The case of the applicant from the pleadings is that the applicant was  
initially appointed on 11.08.1986 and he retired from service on attaining the age  
of superannuation on 31.12.1995 while holding the post of Station



Superintendent. The applicant submits that he is pre-2006 retiree and after acceptance of 6<sup>th</sup> CPC, the revision of pension of Railway employees, who retired from the scale of Rs.6500-10500 was to be done in consonance with RBE No.17/2019 dated 04.02.2019 (Annexure A-1). However, the applicant has not been given the benefit of said RBE. The applicant has preferred representation dated 12.03.2019 (Annexure A-2) and thereafter on 12.11.2020 (Annexure A-3). However, no action has been taken by the respondents till date.



**3.** At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide his latest representation dated 12.11.2020 (Annexure A-3) in a time-bound manner.

**4.** Learned counsel for the respondents has no objection if this Original Application is disposed of in the above terms.

**5.** We have considered the matter and we are of the view that ends of justice will be met if the competent authority of the respondent department is directed to consider and decide the applicant's representation (Annexure A-3) within a time frame. Accordingly, competent authority of the respondent department is directed to decide the applicant's representation dated 12.11.2020 (Annexure A-3), within a period of six weeks from the date of receipt of a copy of this order. For this purpose, the applicant is directed to make available the copy of the Original

Application along with copy of this order to the competent authority. Needless to say that the competent authority shall pass the reasoned and speaking order and all the contentions raised in the representation shall also be dealt with.

**6.** With these observations, this Original Application is disposed of at the admission stage itself. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.



**(Naini Jayaseelan)**  
**Administrative Member**

am/-

**(Ramesh Singh Thakur)**  
**Judicial Member**